

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 4152  
TO BE ANSWERED ON 28.03.2017**

**INCLUSION IN SC/OBC LIST**

**4152. SHRI SIRAJUDDIN AJMAL:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the criteria laid down for inclusion of a community/caste in the list of Scheduled Castes and Other Backward Classes and the procedure followed for the purpose;
- (b) whether the Government has received proposals from the State Government of Assam for inclusion of any community/caste in the Central List of Scheduled Castes, if so, the details and status thereof;
- (c) whether all the formalities have been completed in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI VIJAY SAMPLA)**

(a): The criteria and procedure followed for inclusion of a community/ caste in the list of Scheduled Castes and Central List of Other Backward Classes are as under:-

**(i) Criteria:-**

**Scheduled Castes:**

Extreme social, educational and economic backwardness arising out of traditional practice of untouchability.

**Other Backward Classes:**

Social, educational, economic backwardness and inadequate representation in the Central Government posts and services.

**(ii) Procedure:-**

Scheduled Castes are specified under the provisions of Article 341 of the Constitution of India. Government has laid down Modalities for deciding claims for inclusion in, exclusion from and other modifications in the list of Scheduled Castes. Only such proposals of State Governments/ Union Territory Administrations, which have been agreed to both by the Registrar General of India and the National Commission for Scheduled Castes, are processed further for amending legislation as stipulated in clause (2) of Article 341 of the Constitution of India. As far as Other Backward Classes are concerned inclusion of any caste/ community in the Central List of Other Backward Classes in any State/Union Territory is done based on advice tendered by the National Commission for Backward Classes.

(b): No Sir.

(c) & (d): Does not arise.

\*\*\*\*\*